917

Athikho Daiho, former Adviser to the Manipur Administration, was kidnapped by Naga hostiles from Tadubi Village, P. S. Mao, while returning to Mao from Tungjoy Village in his private jeep. He was released by the hostiles on 21st June. He is not a millionaire.

Atmosphere of Panic and Terror on the Indo-China Border

*235. Shri P. L. KUREEL URF TALIB: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that since the border dispute between India and China, some unsocial elements have started certain activities in the border areas which have created an atmosphere of panic and terror amongst the people of those areas; and
- (b) what steps Government have taken for the investigation of these facts and what measures have been adopted to check them and to restore confidence in the public?

THE MINISTER OF HOME AF-FAIRS (SHRI GOVIND BALLABH PANT): (a) Some people are carrying on active propaganda in these areas. There is, however, no panic or terror.

(b) Government are keeping a close watch on the situation.

†Construction of Buddhist Vihara in Delhi

- *46. SHRI P. N. RAJABHOJ: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:
- (a) whether it is a fact that the Buddhist Association of Ladakh have approached Government for the construction of a Buddhist Vihara in Delhi;
- (b) whether Government have secured any land and sanctioned any grant for the purpose; and

(c) if so, what are the details of the proposal?

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) No, Sir. The request for putting up a rest house in Delhi for Tibetans came from the Head Lama of Ladakh.

- (b) Yes, Sir.
- (c) The proposed structure will consist of a Library and Reading Rooms, two double storeyed wings consisting of living rooms and a Sabha Mandap.

विधि विषयक स्रादेशों के हिन्दी स्रौर संगेजी रूपांतर

१०५. श्री नवा असिंह चौहान : क्या विश्वि मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि भविष्य में निकलने वाले विधि विषयक ग्रादेश तथा नियमादि को राजपत्र में अग्रेजी तथा हिन्दी दोनों में प्रकाशित करने की व्यवस्था की जा रही है; ग्रीर यदि ऐसा है, तो वह व्यवस्था कि सुरे अगर कब से प्रभाव में श्रायेगी ?

†[HINDI AND ENGLISH VERSIONS OF LEGAL ORDERS

105. Shri NAWAB SINGH CHAU-HAN: Will the Minister of Law be pleased to state whether it is a fact that arrangements are being made for the publication of orders, rules etc. pertaining to legal matter to be issued in future in the Official Gazette both in English and Hindi; and if so, what are those arrangements and when they will come into effect?]

विधि उपमंत्री (श्री ग्रार० एम० हूँ हजार नवीस) : जी नहीं । प्रश्न का दूसरा भाग पैदा ही नहीं होता ।

†[THE DEPUTY MINISTER or LAW (SHRI R. M. HAJARNAVIS): No Sir. The second part of the question does not arise.]

[†]Transferred from the 8th August, 1960.

^{†[]}English translation.